

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-1680
ANSWERED ON-21/12/2022

PPP IN ROAD CONSTRUCTION

1680. SHRI S. KALYANASUNDARAM:
SHRI R. GIRIRAJAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is working with different models of Public-Private Partnership (PPP) and is constantly reviewing Model Concession Agreements of various modes of road construction under PPP;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) Yes , Sir. The review of the Model Concession Agreements (MCAs)/Standard RFPs of different modes of contract is a continuous process wherein necessary amendments are made to various clauses of the standard agreement(s) based on the inputs received from different stakeholders. The inputs are generally based on the key challenges faced by the concessionaires/contractors in the current MCAs.

The necessary amendments are done after detailed deliberations by an Inter-Ministerial Committee comprising of Secretaries of Ministry of Road Transport and Highways (MoRTH), Department of Financial Service (DFS), Department of Economic Affairs (DEA), NITI Aayog and Department of Legal Affairs (DoLA), and after necessary approvals from Hon'ble Minister, RT&H. Based on the above explained framework, in the recent past, Ministry has carried out amendments in the MCAs of Hybrid Annuity Model (HAM), Build-Operate-Transfer (BOT) (Toll), Engineering procurement and Construction (EPC) and Toll-Operate-Transfer (TOT) modes of contract.

(c) Does not arise.
